DR. B. V. KESKAR: May I say, in principle, in the matter of the selection of news and the amount of time to be given to particular items, we will have to leave it to the news editor, and it is not possible to issue directives as to how much time should be given to this or that and whose statements are to be published, etc.?

SHRI BHUPESH GUPTA: May I know, Sir, whether the Government received any communication from the Communist Party of India pointing out that in this matter discrimination was made and the news that did go against the imperialists was not being properly broadcast?

Dr. B. V. KESKAR: Sir, I have received a long letter from Mr. Bhupesh Gupta, and another from another Member of the Lok Sabha, and I am sending Mr. Gupta a very detailed reply on the subject.

SHRI V. PRASAD RAO: Were any directives issued to the All India Radio . . .

MR. CHAIRMAN: No directives are issued, he says.

SHRI V. PRASAD RAO: As far as the policy is concerned, I want to know whether directives were issued to the All India Radio as such?

DR. B. V. KESKAR: The hon. Member may wait for my reply to Mr. Bhupesh Gupta.

U.N. CONFERENCE ON THE LAW OF THE SEA

- *79. SHRI BHUPESH GUPTA: Will the PRIME MINISTER be pleased to state:
- (a) whether any proposals were made by India's representative at the United Nations Conference on the Law of the Sea, recently held in Geneva regarding the limit of territorial waters; and

(b) if so, what were those proposals?

THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): (a) and (b). India's representative to the United Nations Conference on the Law of the Sea cosponsored at one stage a proposal with the Mexican representative according to which every State would 'lave been entitled to fix the breadth f its territorial sea up to a limit of 12 miles. However, as a result of subsequent discussion, India did not press this suggestion. I any event, the Conference failed to adopt this or any other proposal on the breadth of the territorial sea.

SHRI BHUPESH GUPTA: May I know, Sir, whether it is a fact that Britain proposed a limit of six miles tor territorial waters?

SHRIMATI LAKSHMI MENON: Sir, it is a fact.

SHRI BHUPESH GUPTA: I have not got the answer.

SHRIMATI LAKSHMI MENON: You wanted to know whether Britain proposed a limit of six miles for territorial waters. I suppose Britain did.

SHRI BHUPESH GUPTA: May I know, Sir, whether Indonesia, Saudi Arabia, the United Arab Republic and other countries, supported by the Soviet Union, proposed that the territorial limit be fixed at twelve miles?

SHRIMATI LAKSHMI MENON: The question is asked on the proceedings of the Conference. I want notice for that.

SHRI BHUPESH GUPTA: May I know, Sir, whether in changing his mind the representative of the Government of India took I into account I that in the face of the present j techno-j logical developments in warfare [it j would be necessary to extend the i ' territorial limit?

SHRI JAWAHARLAL NEHRU: What the representative took into account at the time is beyond me to say. As a matter of fact we were for a certain territorial limit and all these other proposals went beyond that and our considerations were that if you cannot go below our limit, what you have decided by Presidential order, if you want to go beyond that, if there is a general agreement, we can agree; otherwise there is no particular point in proposing something for which we ourselves

Oral Answers

SHRI BHUPESH GUPTA: May I know, Sir, whether it is a fact that the United States of America came out with proposals for a threemile limit with a view to pressurizing other countries who were proposing a twelve-mile limit?

had not stood in the past.

SHRI JAWAHARLAL NEHRU: My colleague, the Law Minister, who was there says that it is not correct, what Mr. Bhupesh Gupta has said.

SHRI BHUPESH GUPTA: Well, here is the paper, the 'Times', the American news magazine, as you know, of May 5. Here it is clearly stated . . .

Mr. CHAIRMAN: Let Mr. Sen say.

SHRI A. K. SEN: Sir, the original three-mile proposal with an exclusive fishing zone of twelve miles was sponsored by Canada and originally the United States supported it. Later the United States of America sponsored a resolution herself proposing a six-mile exclusive territorial sea and a further six-mile fishing zone subject to certain reservations for historic rights and so on. That is the position. In other words, the United States approached the problem more, as they put it, from our point of view.

SHRI BHUPESH GUPTA: Here is what is stated in this Paper. The United States entered the conference determined to stick by the traditional j

three-mile limit first suggested in 1703 when the distance was about the maximum range of

to Questions

MR. CHAIRMAN: He has stated the facts. That is a press report.

SHRI BHUPESH GUPTA: Well, Sir, has his attention been drawn to that press report?

MR. CHAIRMAN: It has been drawn now. Let us proceed. Dr. Gour.

IMPORTING RIGHTS FOR STREPTOMYCIN

♦80. DR. R. B. GOUR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state whether Government of India have entered into an agreement with Messrs. Merck, Sharp and Dhome granting that concern sole importing rights for Streptomycin?

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): No, Sir.

DR. R. B. GOUR: Then, is it a fact that the earlier importers are going to import Streptomycin?

SHRI MANUBHAI SHAH: The present scheme of things is that the Hindusthan Antibiotics Ltd., which is going to manufacture Streptomycin under technical agreement with Messrs. Sharp, Merck and Dhome will import the entire quantity and distribute it to the various bottlers, users and also partly bottle it themselves.

DR. R. B. GOUR: That means, Sir, the earlier answer is wrong. The earlier question was whether we are going to manufacture Streptomycin straightway or whether we were going to import Streptomycin, bottle it and distribute it through the Hindusthan Antibiotics. I want to know now as to how many agencies were Importing Streptomycin earlier and how many agencies would be importing it now into this country-

SHRI MANUBHAI SHAH: There Is a misunderstanding in the mind of the hon. Member. What I said was